

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.117/MP/2022**

- Subject : Petition under section 79(1)(b) of the Electricity Act, 2003 seeking amendment of the tariff for supply of electricity by the petitioner to the respondents pursuant to the allocation of coal under the scheme for harnessing and allocating Koyala transparently in India (shakti) to the petitioner.
- Petitioner : KSK Mahanadi Power Company Limited.
- Respondent : Tamil Nadu Generation and Distribution Corporation Ltd & 4  
ors
- Date of Hearing : **28.4.2022**
- Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member
- Parties Present : Shri Anand K. Ganesan, Advocate, KSKMPCL  
Ms. Swapna Seshadri, Advocate, KSKMPCL  
Ms. Anusha Nagarajan, Advocate, TANGEDCO

**Record of Proceedings**

Case was called out for virtual hearing.

2. During the hearing 'on admission', the learned counsel for the Petitioner submitted that the present petition has been filed for amendment to the PPAs between Petitioner and the Respondents in order to pass on the discount to the procurers under Shakti Scheme, 2017. He also stated that the amended PPAs have been signed between the Respondent, TANGEDCO and UPPCL vide PPA dated 27.11.2013 and 26.2.2014, respectively.

3. The learned counsel for the Respondent, TANGEDCO and the representative of the Respondent, UPPCL had no objection to the grant of the prayer of the Petitioner.

4. The Commission reserved its order in the petition.

**By order of the Commission**

**Sd/-**  
(B. Sreekumar)  
Joint Chief (Law)

